

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.65/Chd/Hry/2019

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

M/s Geron Engineering Private Limited ...Petitioner-Operational Creditor

Versus

M/s Ecogreen Energy Lucknow Private Ltd. ...Respondent-Corporate Debtor

Present: Mr. G.S. Sarin, Practising Company Secretary, for the Petitioner
 Mr. Akash Dutt Sharma, Legal Representative, for the Respondent

The Legal Representative of the respondent seeks some time for filing the reply. The reply, if any, be filed within one week from today with copy advance to the counsel opposite, failing which the right to file the reply shall stand forfeited. Rejoinder thereto, if any, be filed one week thereafter with copy advance to the counsel for the respondent. The matter is adjourned to 07.10.2019.

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

August 22, 2019
Mohit Kumar